

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2612**  
ANSWERED ON 02/08/2022

**FUNDS TO ANDHRA PRADESH UNDER RGSA**

2612. SHRI SRIDHAR KOTAGIRI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the funds for the Annual Action Plan under the Rashtriya Gram Swaraj Abhiyan (RGSA) approved for and released to Andhra Pradesh till date for the period 2021-22;
- (b) whether the funds actually disbursed to Andhra Pradesh under the RGSA for the period from 2017- 2020 have always been significantly lower than the amount sanctioned in the Annual Action Plan;
- (c) if so, the reasons for the disbursement of funds below the sanctioned amount;
- (d) whether the Government is considering any methods to disburse all the sanctioned amount and if so, the details thereof; and
- (e) whether the Government has undertaken any review of the RGSA and if so, the details thereof including the date?

**ANSWER**

THE MINISTER OF STATE FOR MINISTRY OF PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) During the financial year 2021-22, Annual Action Plan of Rs. 497.13 cr. was approved and funds to the tune of Rs. 38.54 crore had been released to the State of Andhra Pradesh under the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA).

(b) to (d) The scheme of RGSA implemented during 2018-19 to 2021-22 was demand driven in nature. The Annual Action Plan approved for all the States except North East States comprised Central Share and State Share in the ratio of 60:40. Funds were released to States/ Union Territories including Andhra Pradesh on the basis of approved Plans, submission of requisite documents viz. Utilization Certificate, Auditor's Report etc and compliance of other directions as and when issued by Government of India. The unspent balance of previous releases, availability of funds with Ministry and deficit in matching share also impacted the quantum of releases. States/ Union Territories including State of Andhra Pradesh had regularly

been advised to submit the requisite documents, release of matching State Share and compliance of directions for release of fund.

(e) Third Party Evaluation of scheme had been done and report submitted on 23rd September, 2021. The report of evaluation had appreciated the interventions made through the scheme of RGSA for enhancing the capabilities of Panchayats for good governance and attainment of Sustainable Development Goals (SDGs) through participatory local planning and recommended for further continuation. The recommendation contained in evaluation report suitably incorporated in the Centrally Sponsored Scheme of Revamped RGSA approved on 13.04.2022 for implementation from 01.04.2022 to 31.03.2026.

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